

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8182/2024

[Arising out of impugned final judgment and order dated 30-05-2024 in CRMWP No. 11304/2021 passed by the High Court of Judicature at Allahabad]

SURESH KUMAR AGARWAL & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 133272/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 133273/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Mr. Jay Veer Yadav, Adv.
Mr. Suraj Prakash Singh, Adv.
Ms. Sneha Chandna, Adv.
Mr. Abhinav Yash Pandey, Adv.

For Respondent(s) :

Mr. K. Parmeshwar, Sr. A.A.G.
Ms. Sakshi Kakkar, AOR
Mr. Vishal Kumar, Adv.

Mr. S. Nagamuthu, Sr. Adv.
Mr. Anish R. Shah, AOR
Mr. Reepak Kansal, Adv.
Mr. Rakesh Kumar, Adv.
Mr. Ankit Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request made by the respondents, to be listed
on the top of the list on 14th May, 2025.

The interim relief granted earlier by this Court to
continue till further orders.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER